

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

C.P. (IB)/72(CH)2024

IN THE MATTER OF:

Deepak Jain (PG)

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishisht, Advocate.

ORDER

Heard the submissions made by the Ld. counsel for the petitioner. Ld. counsel for the petitioner has submitted that in terms of order dated 03.04.2024, the statement of withdrawal by the proposed Resolution Professional has been filed. The counsel for the petitioner is directed to approach the registry and attend the objections, if any on priority basis. List this matter on 16.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)